

Misc. Application.

16.09.2020

Present: Sh. Lalit Mohan, PP for CBI.

Sh. N.K. Matta, SPP for ED.

Sh. Rajiv Ranjan, IO/AD, ED.

Matter has been taken up through video conferencing.

Sh. Rajiv Ranjan IO has filed present application on behalf of Directorate of Enforcement u/s 44 (1) (c) of Prevention of Money Laundering Act, 2002 to commit/transfer of the case CBI Vs Upendra Rai & Ors CC no. 42/2019 to the court of Sh. Dharmender Rana, learned Special Judge (PMLA), Patiala House Courts, New Delhi.

As directed by learned Presiding Officer, put up this application for consideration on 18.09.2020 at 12.00 PM.

Reader in the Court of
Sh. Shailender Malik
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
16.09.2020

CBI vs. Prithvi Raj Arora & Ors.
CC No.128/2019

16.09.2020

Present: Sh.Lalit Mohan, Ld. PP for CBI.

Sh.Abhishek Prasad, ld. counsel for A2.

None for A1, A3 and A5.

Sh.Praveen Aggarwal, ld. counsel from DLSA.

Matter has been taken up through video conference.

Today matter is fixed for P.E. Ld. counsels for accused no.2 has submitted that because of recent spike in cases of Covid-19, he would prefer for virtual hearing of the matter as he does not want to come to the court. However he cannot not deny that recording of evidence cannot be taken in the virtual hearing.

Considering the submissions made by ld. counsels for accused no.2, matter is being adjourned to 09.10.2020 for P.E. in physical court hearing, if possible. Notice in e-form be issued to other accused persons as well as their counsels for next date of hearing.

(Shailender Malik)
Special Judge (PC Act), CBI
Rouse Avenue Courts, New Delhi
16.09.2020

SHAILENDER MALIK Digitally signed by SHAILENDER MALIK
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